IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

(IB)-511/ND/2017

In the matter of:

Mr. Pawan Kumar & Anr.

.. PETITIONER

Vs.

MSX Mall (P) Limited

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 20.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

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For the Respondent/Corporate Debtor:

ORDER

Learned Counsel for the petitioner is present and represents that an Affidavit has been filed duly enclosing therewith the documents as directed to be filed by this Tribunal vide Order dated 06.12.2017 having diary No.3118 dated 11.12.2017.

In relation to the service of an advance copy of the application, Ld. Counsel for the petitioner represents that the same has also been dispatched by Post as evidenced from the postal receipts annexed at page 106 of the typed set of documents filed along with the application. However, evidence of service of the advance copy has not been furnished by filing the necessary Tracking report and hence, the petitioner is directed to file the Tracking report. In addition, the petitioner shall also take notice to the Corporate Debtor in relation to the next date of hearing which is fixed on 24.1.2018.

Upon receipt of notice, the Corporate Debtor to show cause as to why this petition should not be admitted.

List on 24.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit